

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

G. A. No. 63 of 1992

~~XXXXXX~~

199

DATE OF DECISION 9.10.1992

K Gopinathan Applicant (s)

M/s PS Biju Advocate for the Applicant (s)

Versus

The Superintendent of Post
Offices, Alleppey Division,
Deptt. of Posts, Alappuzha. Respondent (s)

Mr K Prabhakaran, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. **PS Habeeb Mohamed, Administrative Member**
and

The Hon'ble Mr. **AV Haridasan, Judicial Member**

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *W*
3. Whether their Lordships wish to see the fair copy of the Judgement? *W*
4. To be circulated to all Benches of the Tribunal? *W*

JUDGEMENT


Shri AV Haridasan, J.M

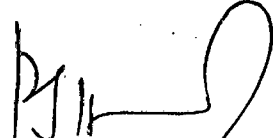
The prayer of the applicant, who is working provisionally as EDSPM, Thirunelloor Post Office is that the respondents may be directed to consider him also for regular selection to that post.

2 The applicant has been working since 16.3.1991 intermittently and continues to work in Thirunelloor Post Office as ED Sub Postmaster on the basis of the interim order passed by this Tribunal. In several identical cases we have been consistently taken the view that a working ED Agent should also be considered for regular selection even though not sponsored by the Employment Exchange. In that view of the matter, this

application can also be finally disposed of directing the respondents to consider the applicant also for regular selection and appointment if and when they conduct regular selection to the post of ED Sub Postmaster, Thirunelloor Post Office alongwith the candidates sponsored by the Employment Exchange. We order accordingly.

3 The application is disposed of as above.
There will be no order as to costs.


(AV Haridasan)
Judicial Member


(PS Habeeb Mohamed)
Administrative Member

9.10.92